

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.280/ND/2017

In the matter of :

RR Power Consultants and Engineers (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 27.3.2018

Coram :

(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant:

: Mr. Suraj Prakash, Advocate of
For the Respondent/Corporate Debtor : Ms. Kiran Amarpuri, PCS for Appellant

For the Intervener :

ORDER

There was no appearance on behalf of ROC as well as for the Income tax Department. It is seen from the records that during the last hearing on 31.1.2018, directions were given to the ROC and Income tax Department to file their reply/observations within 2 weeks. Till today, no reply has been received from these statutory authorities. Both the Departments are given one more chance to file their reply within a week from today. If not filed, the matter will be finally heard.

Let the matter be posted for hearing on 01.5.2018.

—Sd—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit